

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1812-1813/2019

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

KHATERU AND ORS. ETC.

Respondent(s)

Date : 01-05-2023 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
[IN CHAMBER]

For Appellant(s) Mr. Garvesh Kabra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for the appellant/State of Uttar Pradesh submits that since the respondents are untraceable despite vigorous attempts made by this court to trace them, bailable warrants may be issued.

The appellant State is granted liberty to file an affidavit to bring on record the steps taken to trace out the respondents. Let such affidavit be filed by a week after summer vacation. The appeal may be listed a week thereafter.

(SHUBHAM YADAV)
SENIOR PERSONAL ASSISTANT

(MALEKAR NAGARAJ)
BRANCH OFFICER